

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

WESTERN ZONE BENCH, PUNE

INTERIM APPLICATION NO. 30 OF 2025 (WZ)

IN

APPEAL NO. 12 OF 2025 (WZ)

IN THE MATTER OF:

Samita Rajendra Patil

... Appellant

v.

Union of India & Ors.

... Respondents

INDEX

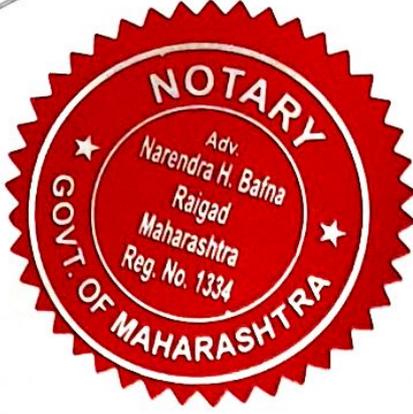
S.NO.	ANNEXURE NO.	PARTICULARS	PAGE NO.
1.		Additional Affidavit by Appellant	
2.	1	Copy of the RTI application dated 15.12.2025.	
3.	2	Copy of the WhatsApp conversation screenshot dated 23.12.2025 between the Appellant and the PIO.	

4.	3	Copy of the RTI application reply letter dated 23.12.2025 by the Environment Department, Government of Maharashtra.	
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Date: 21.02.2026



Advocate for the Appellant



BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

INTERIM APPLICATION NO. 30 OF 2025 (WZ)

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...Appellant

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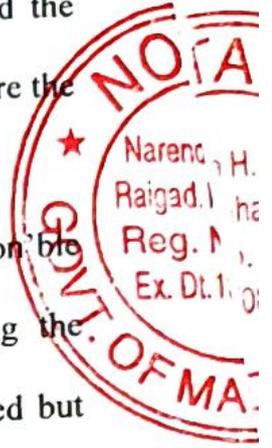
...Respondents

ADDITIONAL AFFIDAVIT BY THE APPELLANT

I, Samita Rajendra Patil do hereby state on solemn affirmation as under:

1. The present additional affidavit is being preferred in the I.A. No. 30 of 2025 (WZ) which was filed for seeking condonation of delay if any in filing the Appeal No. 12 of 2025 (WZ).
2. The appeal is seeking quashing of the EC dated 09.10.2024 granted by respondent No.3- SEIAA in favour of respondent No.9- Arihant Superstructures Pvt. Ltd. through its Director and respondent No.10- The Director, M/s. Arihant Aashiyana Pvt. Ltd. for the proposed residential project "Arihant Adarsh" at Village Ghot, Taluka Panvel, District- Raigad.

3. Also, as per Order dated 23.01.2025, the Hon'ble tribunal directed the Appellant to file an application for condonation of delay and therefore the Appellant filed the same as I.A. No. 30 of 2025 dated 24.01.2025.
4. The application for condonation of delay was listed before this Hon'ble Tribunal on 12.12.2025, wherein the Appellant argued regarding the condonation and the date on which the impugned EC was uploaded but due to the mismatch of pagination of the Appeal memo and replies, the matter was adjourned for arguments on the next date.
5. The present additional affidavit is being filed to appraise this Hon'ble Tribunal regarding the events that had occurred and the information that surfaced after 12.12.2025.
6. It is submitted that the Appellant re-checked the PARIVESH portal, and found that the timeline was not appearing for the uploading of the impugned EC.
7. Accordingly, the Appellant filed an application dated 15.12.2025 under the Right to Information Act before the Environment Department, Government of Maharashtra seeking specific information regarding the exact date on which the impugned Environmental Clearance was uploaded. Copy of the application under RTI is annexed as **ANNEXURE-1**.
8. In this regard, the Public Information Officer, Shri K. D. Nikam from the Environment Department, called the Appellant on 23.12.2025 and enquired about what exactly the Appellant required. The Appellant

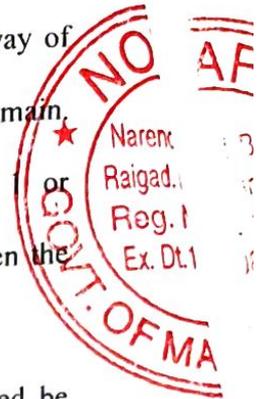


informed the said officer about the PARIVESH portal, that the relevant space in the timeline was appearing blank and not visible. The Appellant also shared a screenshot of the same through WhatsApp.

9. Thereafter, the concerned officer shared a link with the Appellant on 23.12.2025 through WhatsApp. Upon opening the link, the timeline was visible. Then the Appellant enquired as to why the same was not visible earlier, and the Appellant shared the link of the PARIVESH portal that the Appellant had been accessing. Copy of the WhatsApp screenshot is annexed as ANNEXURE-2.
10. Subsequently, the officer called the Appellant again and informed that the Appellant was viewing “**PARIVESH Portal 2**”, whereas the said Environmental Clearance was available on “**PARIVESH Portal 1**”.
11. Thereafter, the Appellant requested the officer to provide this clarification in writing. The same was provided by the Officer vide letter dated 23.12.2025. Copy of the letter is annexed as ANNEXURE-3.
12. The Appellant again conducted a Google search, and a website titled “Welcome to PARIVESH” appears, but it does not show any distinction such as PARIVESH 1 or PARIVESH 2. Moreover, the said EC details are not available on the website.
13. Even today, apart from the link sent by the officer, the Appellant is unable to independently access the so-called “PARIVESH 1” portal. The said PARIVESH portal is not user-friendly or easily accessible to the general public.



14. It is submitted that the Appellant is an ordinary citizen, who by way of common knowledge gathered the information available in public domain. There is no distinction of PARIVESH portal as PARIVESH 1 or PARIVESH 2 in the portal itself, or if there is any distinction then the same is not readily available to an ordinary citizen.



15. It is humbly requested that the delay of 42 days that has occurred be condoned and that the present appeal be allowed.

16. In light of the above averments, the Appellant craves leave to file any additional reply as and when required. It is respectfully prayed that the Appellant shall abide by any orders and directions issued by the Hon'ble Tribunal.

Whatever is stated above is true and correct to the best of my knowledge, ability and belief and I affirm it to be true.

Mumbai

Date

Advocate for the Appellant

Appellant

BEFORE ME

Adv. Narenda H. Bafna
B.Co.LLB.
NOTARY Govt. of Maharashtra
Reg. No. 1334/2019
C/o. Narenda Cloth Stores
L.S. Marg, Pen-Raigad.-402107.

VERIFICATION

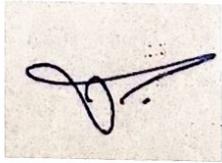
I, Samita Rajendra Patil do hereby verify and declare that the statements made in the aforesaid paras are true and correct to the best of my knowledge and information and I believe the same to be true and that no material is has been concealed therefrom.

Solemnly affirmed on this 21 day of 02, 2026 at Mumbai.



[Signature]
Appellant

Identified by me,



Advocate for the Appellant

Before me

BEFORE ME

[Signature]

Adv. Narendra H. Bafna
B.Co.LLB.

NOTARY Govt. of Maharashtra
Reg. No. 1334/2019
C/o. Narendra Cloth Stores
L.B.S. Marg, Pen-Raigad.-402107.



Serial No. 39
No. of Pages: 03
Date- 21 / 02 / 2026

ANNEXURE-1

महाराष्ट्र माहितीचा अधिकार अधिनियम 2009 अन्वये अर्जाचा प्रारूप

मंत्रालय

अनुक्रमांक: प्राल

दिनांक: १५.१२.२५

प्रांत,

शासकीय माहिती अधिकारी,
(कार्यालयाचे नाव व पत्ता)

पर्यावरण विभाग (SEIAA)
पर्यावरण विभाग, मंत्रालय,

१) अर्जदाराचे संपूर्ण नाव **सौ. समिता शेजेंद्र पाटील**
२) पत्ता 'सुलभा सदन', प्रकृभाळी (पाटील जीम), पेठा, ता. पेठा 402107
जि. रायगड, मो. 9096007741, Email Id: Samitapatil41@gmail.com

३) आवश्यक असलेल्या माहितीचा तपशील :
९ ऑक्टोबर 2024 रोजी मे. झरिहत आशियाना रचना EC क्र. SIA/MH/INFRA 2
/453999/2023 हि. मंजूर झाली. ती EC परिवेश पोर्टलवर अपलोड झाल्याची
तारीख स्वष्ट करणारी कागदपत्र/प्रींट मिळाव्यात
(परिवेश पोर्टल पहाता सदरबाब स्वष्ट होत नसल्याने सदर अर्ज केला आहे.
तरी कृपया आपल्या कडुन कागदपत्र/प्रींट मिळावी. हि. विनंती)

- (एक) माहितीचा विषय : वरिल प्रमाणे
- (दोन) माहितीशी संबंधित कालावधी # : दि ९/१०/२०२३ ते १५/१२/२०२५
- (तीन) आवश्यक असलेल्या माहितीचे वर्णन \$: वरिल प्रमाणे
- (चार) माहिती टपालाद्वारे किंवा व्यक्तिशः :
आवश्यक आहे किंवा कसे : ईमेलद्वारे / व्यक्तिशः
(प्रत्यक्ष टपाल खर्च अतिरीक्त
शुल्कामध्ये समाविष्ट केला जाईल)
- (पाच) टपालाद्वारे असेल त्याबाबतीत :
(सर्व साधारण, नोंदणीकृत किंवा शीघ्र)
- (सहा) ज्यासाठी माहिती आवश्यक आहे ते प्रयोजन : न्यायालयीन कामकाज करिता.

ठिकाण : पुणे
दिनांक : १५/१२/२०२५

S.R. Patil
अर्जदाराची स्वाक्षरी

* विषयाचा स्थूल प्रवर्ग दर्शविण्यात यावा (शासकीय जमिन देणे/सेवा बाबत परवाने इत्यादी)

ज्या कालावधी संबंधातील माहिती आवश्यक आहे तो कालावधी दर्शविणे.

\$ माहितीचा विशेष तपशील दर्शविणे आवश्यक आहे.



1288

ANNEXURE-2



Kapil Nikam SIEAa

Call



12/23/2025



Timeline.pdf

1 page • PDF • 88 kB

12:46



Download



Welcome to PARIVESH (7)

1 MB

12:55 ✓



Download

Forwarded



Screenshot 2025-12-12 174705.png

PNG • 119 kB

12:55 ✓



Download

environmentclearance.nic.in

https://environmentclearance.nic.in/TrackState_proposal.aspx?

[type=EC&status=EC_new&statename=Maharashtra&pno=SIA/MH/INFRA2/453999/2023&pid=228972](https://environmentclearance.nic.in/TrackState_proposal.aspx?type=EC&status=EC_new&statename=Maharashtra&pno=SIA/MH/INFRA2/453999/2023&pid=228972)

environmentclearance.nic.in

https://environmentclearance.nic.in/TrackState_proposal.aspx?

[type=EC&status=EC_new&statename=Maharashtra&pno=SIA/MH/INFRA2/453999/2023&pid=228972](https://environmentclearance.nic.in/TrackState_proposal.aspx?type=EC&status=EC_new&statename=Maharashtra&pno=SIA/MH/INFRA2/453999/2023&pid=228972)

12:57



ANNEXURE-3



महाराष्ट्र शासन

पर्यावरण व वातावरणीय बदल विभाग

१५ वा मजला, नवीन प्रशासकीय इमारत

मादाम कामा मार्ग, हुतात्मा राजगुरु चौक, मुंबई ४०० ०३२

ईमेल- kapil.nikam@nic.in

क्रमांक : माअअ-२०२५/प्र.क्र.१६०/SEIAA

दिनांक: २३ डिसेंबर, २०२५

प्रति,

सौ. समिता राजेंद्र पाटील,
सुलभा सदन, प्रभुआळी (पाटील जीम),
पेण, ता. पेण, जि. रायगड.

विषय : माहितीचा अधिकार अधिनियम, २००५ अन्वये माहिती मिळणेबाबत.

महोदय,

माहितीचा अधिकार अधिनियम २००५ अन्वये आपला दि.१५.१२.२०२५ रोजीचा अर्ज या कार्यासनास प्राप्त झाला आहे. सदर अर्जात आपण पुढील माहिती उपलब्ध करून देण्याची विनंती केली आहे. “दि.०९ ऑक्टोबर, २०२४ रोजी मे. अरिहंत आशियाना यांना EC क्र. SIA/MH/INFRA २/४५३९९९/२०२३ ही मंजूरी झाली ती EC परिवेश पोर्टलवर अपलोड झाल्याची तारिख स्पष्ट करणारी कागदपत्र/ प्रिंट मिळाव्यात.”

२. अर्जातील विषयाच्या अनुषंगाने आपणांस कळविण्यात येते की, पर्यावरण मंजूरी प्रक्रिया पूर्णपणे पारदर्शक आहे आणि ऑनलाइन उपलब्ध आहे. प्रकल्प प्रस्तावकांनी सादर केलेली कागदपत्रे आणि अहवाल मंत्रालयाच्या PARIVESH पोर्टलवर (www.parivesh.nic.in) अपलोड केल्या जातात. याव्यतिरिक्त, प्रकल्पाची स्थिति, ToR आणि EC पत्रे, तसेच तज्ज्ञ मूल्यांकन समिती (EAC) बैठकीची इतिवृत्त देखील सार्वजनिक प्रवेशासाठी वेबसाइटवर (www.parivesh.nic.in) उपलब्ध आहेत. सदर माहिती सामान्य नागरीकांसाठी देखील खुली आहे. आपण मागणी केलेली माहिती (Parivesh १) वर उपलब्ध आहे. सदर माहिती

https://environmentclearance.nic.in/TrackState__proposal.aspx?type=EC&status=EC_new&state=Maharashtra&pno=SIA/MH/INFRA2/453999/2023&pid=224992 या लिंकचा वापर करून त्यातील View Timeline Details द्वारे स्वतः मिळवू शकता. मे. अरिहंत आशियाना यांच्या

SIA/MH/INFRA २/४५३९९९/२०२३ या प्रस्तावाची Timeline सोबत जोडून पाठविण्यात येत आहे. पर्यावरण अनुमती (EC) अपलोड केल्याची तारीख हीच पर्यावरण अनुमतीची (EC) तारीख असते याची कृपया नोंद घ्यावी.

३. उक्त माहितीने आपण समाधानी नसाल व त्याविषयी आपणांस अपील करावयाचे असल्यास शा.श्रे.१ तथा अपिलीय प्राधिकारी (SEIAA), पर्यावरण व वातावरणीय बदल विभाग, १५ वा मजला, नवीन प्रशासन भवन, मंत्रालय, मुंबई-३२ यांचेकडे सदर माहिती प्राप्त झाल्याच्या ३० दिवसांच्या आत अपील सादर करू शकता.

आपला

Krikam

(क.दि.निकम)

जन माहिती अधिकारी, रा.प.आ.मु.प्रा.(SEIAA)

Annexure A
(See Rule 3)

**APPLICATION FORM FOR THE INFORMATION TO
BE SOUGHT UNDER THE RIGHT TO
INFORMATION ACT, 2005**

To,

Govt. Public Information Officer
Environment Department (SEIAA)
Mantralaya, Mumbai-32.

Mantralaya Sr.No. Received on 15.12.25

1.	Name in full of the Applicant	Mrs. Samita Rajendra Patil,
2.	Address	Sulbha Sadan, Prabhu Aali, Pen, Tal. Pen, Dist. Raigad, Pin-402 107 Mob.No.9096007741 e-mail. samitapatil41@gmail.com
3.	Details of the required information	In respect of receipt of documents/prints pertaining to the indication of date of uploading of EC on EC Parivesh Portal sanctioned vide EC No. SIA/MH/INFRA/453999/2023 dated 9/10/2024 in favour of M/s Arihant Ashina. Since on perusal of Parivesh Portal, this fact is not being cleared, therefore, this Application

		has been made. Therefore, the said documents/prints may kindly be issued at your end.
(One)	Subject of Information	As above
(Two)	Period related to the information sought.	9.10.2023 to 15/12/2025
(Three)	Details of the information sought	As above
(Four)	Whether information is desired by post or in person:-	Personally & by E-mail
(Five)	Five) If information is required by post (by ordinary/registered/speed post)	
(Six)	Purpose of the information sought	For the Court purposes.

Place : Mumbai

sd/-

Date : 15/12/2025

Applicant.

*The broad category of the subject is required to be mentioned (e.g., issuance of government land/permits for services, etc.)

Indicate the period for which the information is required.

§ Specific details of the information must be provided.

Government of Maharashtra

**DEPARTMENT OF ENVIRONMENT AND
CLIMATE CHANGE**

15th Floor, New Administrative Building
Madam Cama Marg, Hutatma Rajguru Chowk,
Mumbai 400 032
E-mail: kapil.nikam@nic.in

O.RTIA-2025/C.No.160/SEIAA

Date :- 23rd December, 2025

To,

Mrs. Samita Rajendra Patil,
Sulbha Sadan, Prabhuali (Patil Gym),
Pen, Tal. Pen, Dist. Raigad.

Sir/Madam,

Subject: Regarding obtaining an information
under the Right to Information Act,
2005.

Your application dated 15.12.2025 under the
Right to Information Act, 2005 has been received by
this office. In the said application, you have sought
the following information/documents/prints
pertaining to the indication of date of uploading of EC
on EC PARIVESH Portal sanctioned vide EC

No.SIA/MH/ INFRA/453999/2023 dated 9th October, 2024 in favour of M/s Arihand Ashina.”

2. In pursuance of the subject matter of the application, it is hereby informed that the Environmental Clearance process is completely transparent and available on-line. The documents and reports submitted by the Project Proponents are uploaded on the PARIVESH portal (www.parivesh.nic.in) of the Mantralaya. In addition, the status of the project, ToR and EC letters, as well as Minutes of Expert Appraisal Committee (EAC) meetings are also available on the website (www.parivesh.nic.in) for public access. The information sought by you is available on (Parivesh 1). You can get this information yourself by using the link as –

https://environmentclearance.nic.in/TrackState_proposal.aspx?type=EC&status=EC_new&stat

ename=Maharashtra&pno=SIA/MH/INFRA2/453999/2023&pid=228972 and View Timeline Details therein. The proposal of EC of M/s Arihant Ashiyana sanctioned vide No.SIA/MH/INFRA 2/453999/2023 is being sent along with the Timeline. Please note that the date of uploading the Environmental Clearance (EC) is the date of the Environmental Clearance (EC) itself.

3. If you are not satisfied with the above information and you want to appeal against it, you can submit an Appeal to the S.G.I and Appellate Authority (SEIAA), Department of Environment and Climate Change, 15th Floor, New Administration Building, Mantralaya, Mumbai-32 within 30 days of receipt of the said information.

Yours

Sd/-

(K.D.Nicam)

Public Information Officer,

**State Environment Impact Assessment
Authority (SEIAA)**

12/23/25, 12:34 PM View Form A Part II

TimeLine Details

Proposal received date at each stage of flow.

Proposal No.* : SIA/MH/INFRA2/453999/2023

Project Name* : Residential project

Project Sector* : INFRA-2

Date of submission* : 04 Dec 2023

Submitted by Proponent	Query for Shortcoming (if any) by SEIAA	Resubmission of Proposal by Proponent	Accepted by SEIAA and forwarded to SEAC	Query for Shortcoming (if any) by SEAC	Resubmission of Proposal by Proponent	Accepted by SEAC	Forwarded to SEIAA for EC	EC Letter Uploaded On / EC Granted
4/12/2023	N/A	N/A	4/12/2023	N/A	N/A	4/01/2024	N/A	9/10/2024